

Plan, a total of 30,000 Primary Health Centres and 1,30,000 Sub-Centres would be established. Mobile dispensaries are organised by the States wherever necessary

[*Translation*]

Central Financial Assistance for
Narmada Valley Project

*134. SHRI DILEEP SINGH BHURIA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the extent of financial assistance made available to Madhya Pradesh Government by Union Government for various projects under Narmada Valley Development Project ;

(b) whether Government of Madhya Pradesh has utilised the entire amount within the stipulated time; and

(c) if not, the amount which remain un-utilized and the reasons therefor ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKRANAND) : (a) No financial assistance has been made available to Madhya Pradesh Government for its projects in the Narmada Valley Development Scheme.

(b) and (c) Do not arise.

[*English*]

Setting up of State Electricity Board
in Tripura

*135. SHRI AJOY BISWAS : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Tripura Government have submitted any proposal to the Union Government for setting up a State Electricity Board in Tripura;

(b) if so, whether the Union

Government have approved the proposal; and

(c) if not, the reasons therefor ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKRANAND) : (a) to (c) : When the proposal of the Tripura Government to constitute a Electricity Board in the State was received in 1979, the Committee on Power appointed in December, 1978 was examining all aspects of the functioning of State Electricity Boards and Central Organisations engaged in electricity generation, transmission and distribution, including organisational structure, management practices, planning systems, efficiency of operations, financial performance, tariff structure and legislative framework. In view of the recommendations of the Committee on Power and the legal aspects under the Electricity Supply Act, 1948, the matter is now being re-examined.

Major Railway Production Units

*137. SHRIMATI JAYANTI PATNAIK : Will the Minister of RAILWAYS be pleased to state :

(a) the number of major railway production units established in the country;

(b) the location thereof;

(c) whether Government have a proposal to open some new railway production units;

(d) if so, where such units are proposed to be located; and

(e) the steps proposed to be taken to improve the efficiency of the existing units ?

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) : (a) There are five major railway production units in the Railway Sector in the Country of which one is under construction,

| (b) | <i>Name of the Units</i> | <i>Location</i> |
|-----|--|-----------------|
| | Chittaranjan Locomotive Works | Chittaranjan |
| | Diesel Locomotive Works | Varanasi |
| | Integral Coach Factory | Madras |
| | Wheel and Axle Plant | Bangalore |
| | Diesel Component Works (under construction) | Patiala |

(c) and (d) : Yes, Sir. Rail India Technical and Economic Services (RITES) had been assigned the task of preparation of detailed project report and the location survey for setting up of the New Coach Factory in the Railway Sector. Recommendations for the location and other aspects, as received from the RITES in their report, are under study.

(e) Constant monitoring and watch on quantity and quality of output is exercised on the units. A proposal is under consideration to create a separate Department under the Ministry of Railways on the lines of Department of Defence Production for the management of Railway Production Units. This is expected to further improve their efficiency.

Stopping of Package Inserts by Drug Companies

*138. SHRI HANNAN MOLLAH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some Drug Companies have done away with package inserts on grounds of cutting costs ;

(b) whether such inserts are essential as most of the Doctors have little time to read medical journals and to keep themselves upto date on drug information;

(c) if so, whether Government propose to amend the Drugs and

Cosmetics Act accordingly to make such omissions punishable with fine and imprisonment both;

(d) if so, details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : (a) Yes, Sir.

(b) It is desirable.

(c) to (e) : There is no proposal to amend the Drugs and Cosmetic Act/ Rules at present to provide for inclusion of package inserts compulsorily in the packages of medicines. There are several aspects, including the pricing of medicines, which are required to be examined caarefully before making such a provision.

De-Recognition of Degrees

*139. SHRI K. RAMAMURTHY : Will the Minister of EDUCATION be pleased to state :

(a) the details of de-recognition of degrees from the Colleges which have not come upto the required standards under the powers acquired by the University Grants Commission within the purview of the amended University Grants Commission Act;

(b) the decisions taken at the meeting held in Bombay on 10.2.85 by the University Grants Commission with